

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.412/PUN/2020

निर्धारण वर्ष / Assessment Year : 2015-16

Nitin Prabhakar Bhagwat B-401, Chaitanya Vihar, Datta Nagar, Thergaon, Pune-411033 PAN: ABCPB7099M	Vs.	Pr.CIT-5, Pune
Appellant		Respondent

Assessee by Shri Pramod Shingte

Revenue by Shri Mohit Jain

Date of hearing 10-01-2022

Date of pronouncement 10-01-2022

आदेश / ORDER

PER VISWANETHRA RAVI, JM :

This appeal by the assessee is directed against the order passed by the Pr.CIT-5, Pune on 27-03-2020 in relation to the assessment year 2015-16.

2. Before us, the assessee has filed a letter dated Nil seeking permission to withdraw the appeal. The relevant contents of such letter reads as under :

“Above referred appeal is scheduled for hearing before Hon’ble “A” Bench on 10.01.2022. This appeal is filed against the order passed u/s 263 of Income Tax Act, 1961 subsequently to this order Ld. AO has taken up the matter and passed order U/s 143(3) r.w.s. 263 dt 28.04.2021 and in the said order after due verification of documents appellant’s

contention has been allowed, in view of the same your appellant intends to withdraw this appeal and pray accordingly.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 10th January, 2022.

Sd/-
(R.S.SYAL)
VICE PRESIDENT

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 10th January, 2022
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. DR, ITAT, ‘A’ Bench, Pune
4. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	10-01-2022	Sr.PS
2.	Draft placed before author	10-01-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		